## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CA No.198/2017 IN CP No.72/Chd/Pb/2016

In the matter of:

Mr.Pradeep Chaudhary & Ors.

....Petitioners.

Versus.

M/s New Suraj Transport Co. Ltd. & Ors.

....Respondents.

Present: Dr.Rajansh Thukral, Advocate for the petitioners.

Mr.A.K.Chopra, Advocate for respondent No.4.

There is a written request by Mr.Alok Kumar Jain, Advocate for respondent No.5 for adjournment. Mr.Thukral submits that he has filed reply to CA No.198 of 2017 of respondent No.5 for his discharge in the present case and in reply thereto, the petitioner has made allegations with regard to the genuineness of the affidavit supporting the application. The respondent No.5 directed to file counter to the same. The matter be listed on 23.02.2018 and the counter be filed at least 10 days before the date fixed with copy advance to the counsel for respondent No.4 and the petitioners' counsel.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 09, 2018.